

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) NO(S). 805/2025

SEEMA JOSHI

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

Date : 29-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVANFor Petitioner(s) Mr. Saket Sikri, Adv.
Mr. Naman Joshi, Adv.
Mrs. Seema Joshi, Adv.
Ms. Amber Tickoo, Adv.
Mr. Ajay Pal Singh, Adv.
Ms. Ritika Vohra, AOR
Ms. Rakshita, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submitted that respondent Nos.2 and 4 may be deleted from the array of parties.

Her submission is placed on record.

Respondent Nos.2 and 4 are deleted from the array of parties.

Petitioner's counsel to file amended memo of parties.

Learned counsel for the petitioner submitted that since the petition is in the nature of a Public Interest Litigation(PIL) filed under Article 32 of the Constitution

of India, the main prayer (b) and the interim prayer '(a)' are not pressed.

Her submission is placed on record.

Issue notice to the respondents with regard to the other prayers.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

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of India, the main prayer(s) and the interim prayer 'a' are not pressed.

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(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)